17.28 hrs.

[English]

## PUBLIC ACCOUNTS COMMITTEE

## **Eighty-Sixth Report**

SHRI SHARAD DIGHE (Bombay North Central): Sir, I beg to present the Eighty-Sixth Report (Hindi and English versions) on Action Taken on 71st Report of the Public Accounts Committee (10th Lok Sabha) on Production of an armoured vehicle 'Z', its gun and ammunition.

17.29 hrs.

[English]

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

## Twelfth Report

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I beg to present the Twelfth Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the Fourth Report of the Committee (10th Lok Sabha) on "Exploration, Production, Distribution and Conservation of Oil and Gas."

[English]

MR. SPEAKER: I think we may not take up 'Matters under Rule 377' today because we shall have to pass this Ordinance, and I think the Members will cooperate in seeing that the Ordinance is passed.

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order and also on a point of information.

[Translation]

Discussion on President's Address was one of the items included in yesterday's list of Business but in today's agenda, discussion on General Budget has been included. Two months have passed since the President delivered his Address and I think it is not proper to present a Motion of Thanks on President's Address so late. To my mind, the Budget should be passed quickly and the House should be informed as to what are you going to take up next....

(Interruptions)

MR. SPEAKER: All this has been done after holding discussions with the party leaders and we expected that the leaders must have conveyed this to you.

(Interruptions)

SHRI RAM NAIK: Sir, this should be conveyed to the House also ... (Interruptions), Moreover, I am not raising any objection ... (Interruptions)

MR. SPEAKER: Look, this is such a delicate point as might get derailed if you raised it.

SHRI RAM NAIK: No, Mr. Speaker, Sir, it is a question but the President should also... (Interruptions)

[English]

MR. SPEAKER: I will explain to you. We shall have to pass the J&K Budget, Vote on Account (Railways) and Vote on Account (General), we have to complete the general discussion on the Budget and only then the Budget will go to the Standing Committees. The time is not available for these things. And one of the most important considerations was-we have the highest respect for our Rashtrapathiji who is part and parcel of Parliament, without him Parliament is not complete-if we start discussing the Motion and then break the discussion and take up something else in between, that also does not look nice; there has to be some continuity also. It was because of these physical constraints and the paucity of time, all the leaders in their wisdom came to the conclusion that this way of dealing with the business before the House would be more appropriate. So, we came to that conclusion.

SHRI RAM NAIK: If it was decided that way, then we have no objection.

SHRI BRAJA KISHORE TRIPATHY (Puri): Sir, what will happen to 'Matters under Rule 377'? Will you take it up tomorrow?

[Translation]

SHRI VIJOY KUMAR YADAV (Nalanda): Sir, what will be the fate of 'Matters under Rule 377'?

MR. SPEAKER: That we will take up tomorrow.

(Interruptions)

PROF. RASA SINGH RAWAT (Ajmer): Sir, we requisitioned four times the Budget for Jammu and Kashmir from the publication counter but we have yet to receive it.

MR. SPEAKER: You just start speaking anything. You will definitely get a copy thereof when J&K Budget is taken up.

17.34 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AMENDMENT ORDINANCE; AND BANKING COMPANIES (ACQUISITION AND TRANSFER

OF UNDERTAKING) AMENDMENT BILL-Contd.

[Translation]

MR. SPEAKER: Shri Girdhari Lal Bhargava may speak now.

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Sir, my submission is that the Government has brought in this Banking Companies Ordinance in order to streamline the banking system in the country which is in keeping with the Government's policy of economic liberalisation but the Government has come to rule through ordinances. Yesterday also, I had registered my protest and had said that 434 ordinances have been brought and since June alone, 39 ordinances have been brought in. Sir, I had opposed this tendency of running the Government through ordinances and that the Government is not taking the